

FIR No. 89/2020

PS: Nabi Karim

State V. Jatin Ahuja s/o Sh. Ashok Kumar

u/s 376D/354/509 IPC

14.07.2020

**ORDER ON THE BAIL APPLICATION U/S 438 Cr.P.C. OF ACCUSED JATIN AHUJA  
S/O SH. ASHOK KUMAR**

Present: Sh. Ateeque Ahmad, Ld. APP for the State through VC.  
Sh. Vikas Arora, Ld. Counsel for accused/applicant through  
VC/mobile call.  
Ms. Lakshmi Raina, Ld. Counsel for DCW through VC.  
Sh. Akhil Tarun Goel, Ld. Counsel for complainant/victim.

Ld. Counsel for applicant/accused has submitted that applicant/accused has nothing to do with the alleged offence and he has been falsely implicated in the present case just to settle the personal score. Ld. Counsel for applicant/accused has further submitted that co-accused Sandeep has also been admitted to anticipatory bail and make a request that there is no allegation against present applicant/accused and also make a submission that anticipatory bail may kindly be granted to the applicant/accused.


Per contra, Ld. APP for the State has vehemently opposed the bail application on the ground that there are serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed.

Heard. In view of the submissions made by Ld. Counsel for applicant/accused, Ld. Counsel for DCW, Ld. APP for the State as well as Ld.



Counsel for complainant and in view of the order passed by Hon'ble High Court of Delhi, wherein it is ordered that "the interim bails for a period of 45 days granted to 2651 UTPs, in view of the recommendations of HPC dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020 and 20.06.2020 and on the basis of orders in WP(C) No. 2945/2020 titled as "Shobha Gupta & Ors. V. Union of India & Ors." are hereby extended by another period of 45 days from the date of their respective expiry of interim bails on the same terms and conditions", notice of the bail application be served to the complainant/victim through IO for next date.

IO is also directed to appear in person/through VC in the court on next date of hearing i.e. 18.07.2020.

  
(SATISH KUMAR)

ASJ/SPECIAL JUDGE (SFTC-2)

Central/THC/Delhi

14.07.2020

FIR No. 89/2020

PS: Nabi Karim

State V. Dheeraj s/o Sh. Raj Kumar

u/s 376D/354/509 IPC

14.07.2020

**ORDER ON THE BAIL APPLICATION U/S 439 Cr.P.C. OF ACCUSED DHEERAJ S/O  
RAJ KUMAR**

Present: Sh. Ateeque Ahmad, Ld. APP for the State through VC.

Sh. Vikas Arora, Ld. Counsel for accused/applicant through  
VC/mobile call.

Ms. Lakshmi Raina, Ld. Counsel for DCW through VC.

Sh. Akhil Tarun Goel, Ld. Counsel for complainant/victim.

Ld. Counsel for applicant/accused has submitted that applicant/accused is in JC since 23.03.2020 and has nothing to do with the alleged offence and he has been falsely implicated in the present case just to settle the personal score.

Per contra, Ld. APP for the State has vehemently opposed the bail application on the ground that there are serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed.

Heard. In view of the submissions made by Ld. Counsel for applicant/accused, Ld. Counsel for DCW, Ld. APP for the State as well as Ld. Counsel for complainant and in view of the order passed by Hon'ble High Court of Delhi, wherein it is ordered that "the interim bails for a period of 45 days granted to 2651 UTPs, in view of the recommendations of HPC dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020 and 20.06.2020



and on the basis of orders in WP(C) No. 2945/2020 titled as "Shobha Gupta & Ors. V. Union of India & Ors." are hereby extended by another period of 45 days from the date of their respective expiry of interim bails on the same terms and conditions", notice of the bail application be served to the complainant/victim through IO for next date.

Ld. Counsel for complainant/victim has stated that the complainant/victim has gone to Kolkatta during the lockdown period and is not able to appear in person in the court on the next date of hearing as public transport is not available.

In view of the submissions made by Ld. Counsel for the complainant/victim, IO/SHO, PS Nabi Karim is directed to make a call to the SSP of the concerned area where the complainant/victim is residing and shall make a request to that SSP to secure the presence of the complainant/victim through VC.

DCP, Central District, New Delhi is also directed to make an e-mail to the SSP of Kolkatta where the complainant/victim is residing so that SSP of that area would secure the presence of complainant/victim through VC.

IO is also directed to appear in person/through VC in the court on next date of hearing i.e. 18.07.2020.



(SATISH KUMAR)

ASJ/SPECIAL JUDGE (SFTC-2)

Central/THC/Delhi

14.07.2020

FIR No. 9/2020

PS: Hauz Qazi

State V. 1. Vishvender s/o Sh. Gyanender  
2. Amit @ Monu s/o Late Sh. Chander Bhan  
u/s 376/354/506/511/34 IPC

14.07.2020

**ORDER ON THE BAIL APPLICATION U/S 437 Cr.P.C. OF ACCUSED VISHVENDER  
S/O SH. GYANENDER AND AMIT @ MONU S/O LATE SH. CHANDER BHAN**

Present: Sh. Ateeque Ahmad, Ld. APP for the State through VC.

Sh. Jatin Kumar, Ld. Counsel for both accused/applicants through  
VC/mobile call.

Ms. Lakshmi Raina, Ld. Counsel for DCW through VC.

Arguments on the interim bail application heard through Video  
Conferencing.

Ld. Counsel for applicant/accused has submitted that both the  
applicants/accused are in JC w.e.f. 20.01.2020 and they have been falsely  
implicated in the present case FIR. It is further submitted by Ld. Counsel for both  
applicant/accused that complainant has changed her version various times and  
the same is reflected in the chargesheet and made a request that interim bail  
granted to both the accused persons may kindly be extended.

Per Contra, Ld. APP for the State has strongly opposed the bail application  
of both the applicant/accused on the ground that case is at the initial stage and  
examination of prosecutrix is yet to be recorded and make a submission that the  
bail application may kindly be dismissed.




Heard.

In view of the submissions made by Ld. Counsel for both applicant/accused, Ld. Counsel for DCW and Ld. APP for the State and after gone through the contents of the bail application and in view of the order passed by Hon'ble High Court of Delhi, wherein it is ordered that "the interim bails for a period of 45 days granted to 2651 UTPs, in view of the recommendations of HPC dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020 and 20.06.2020 and on the basis of orders in WP(C) No. 2945/2020 titled as "Shobha Gupta & Ors. V. Union of India & Ors." are hereby extended by another period of 45 days from the date of their respective expiry of interim bails on the same terms and conditions", the bail of both the accused persons/applicants are hereby extended for next 45 days i.e. till 31.08.2020 on the same terms and conditions.

Both the accused/applicants are directed to surrender before the jail authorities positively after completion of the extension of the bail.

Bail application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent for record and for compliance.

  
(SATISH KUMAR)

ASJ/SPECIAL JUDGE (SFTC-2)

Central/THC/Delhi

14.07.2020